

**Rejection of Application for grant of Certificate of
Registration to carry on the business of a
Non-Banking Financial Institution**

June 30, 2000

The Reserve Bank of India has, in exercise of the powers conferred on it under Section 45IA of the Reserve Bank of India Act, 1934, rejected the application for grant of Certificate of Registration of M/s. MCC Finance Ltd., for carrying on the business of a Non-Banking Financial Institution. The application was rejected on June 26, 2000. M/s. MCC Finance Ltd., has its registered office at 36-40, Armenian Street, Chennai 600 001.

As such, the company cannot transact the business of a non-banking financial institution, as defined in a Clause (a) of Section 45I of the RBI Act, 1934.

The Reserve Bank of India has also directed the company to advise its depositors about the Reserve Bank rejecting its application for Certificate of Registration and its plan of action for repayment of deposits as per the terms and conditions of the contract or as per the orders passed by the Company Law Board (CLB) under Section 45QA (2) of Reserve Bank of India Act, 1934.

Earlier, the Reserve Bank of India, in exercise of the powers conferred on it under Section 45MB of the Reserve Bank of India Act, 1934, prohibited the company from accepting deposits from any person in any form or by way of renewal or otherwise and had directed the company not to sell, transfer, create charge or mortgage or deal in any manner with its properties and assets without prior written permission of Reserve Bank of India, until further orders. The directions were effective from January 19, 2000.

**Alpana Killawala
General Manager**

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